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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 153/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017**

Name of the Company: Asset Reconstruction Company (India) Ltd.
V/s.
Shivam Water Treaters Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NIKITHA MENON VISHAL RAVAL	Advocate	AR CL	<i>[Signature]</i>
2.	Urvesh K <i>[Signature]</i>	Advocate	Respondent	<i>[Signature]</i>

ORDER

Learned Advocate Ms. Nikitha Menon with Learned Advocate Mr. Vishal Raval i/b India Law LLP present for Financial Creditor/ Petitioner. Learned Advocate Mr. Urvesh Gor i/b Learned Advocate Mr. Vishwas Shah present for Respondent.

Learned Counsels appearing for both sides represented that the order dated 06.11.2017 passed by Hon'ble High Court is extended till 18.12.2017 that is today.

Hence, list the matter on 12.01.2018.

[Signature]
MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 18th day of December, 2017.

[Signature]
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL